

इसके अतिरिक्त, उत्तरी क्षेत्र में केन्द्रीय सेक्टर में स्थापित की जा रही कुछ परियोजनाओं से राजस्थान को विद्युत् मिलेगी।

(ii) राजस्थान परमाणु विद्युत् परियोजना में 200 मेगावाट की दूसरी यूनिट के सुस्थिर हो जाने से राज्य में अतिरिक्त विद्युत् उपलब्ध होगी।

विद्युत् क्षेत्र में आत्मनिर्भरता प्राप्त करना विद्युत् सप्लाई सुविधाओं में वृद्धि करने के लिए निधियों की उपलब्धता, विद्युत् संयंत्रों के कार्य-निष्पादन तथा मांग के प्रबंध के लिए किए गए उपायों पर निर्भर करेगा।

Legislation of Bharat Oil

2981. SHRI R. L. P. VERMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to USQ No. 5989 on the 29th July, 1980 re: restriction on movement of burnt oil and state:

(a) whether Government have since decided to legalise the process of filtration of burnt oil;

(b) how many units in Delhi have so far registered themselves with Government; and

(c) the location of Registration Office and detailed procedure of registration?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) No, Sir.

(b) Only one unit from Delhi has applied for registration and the application has been forwarded to technical Sub-Committee for the recommendation.

(c) The units engaged on the re-refining of used oils are required to apply on the prescribed application forms obtainable from ISI who coordinates receipt and processing of the applications. Completed applications are forwarded to Technical Sub-Committee constituted for the purpose. The scheme provides for preliminary screening, ISI certification, etc., of the applications followed by physical inspection by the Technical Sub-Committee of the facilities and know-how available with them for quality re-refining of used oil. On the recommendations of the Technical Sub-Committee, the Ministry of Petroleum would take decision on the application.

Supply of Raw Films to Film Institute

2982. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the raw film footage issued to the State owned Film Institute of India by the Hindustan Photo Films during the last five calendar years; and

(b) the steps taken by the Hindustan Photo Film Limited to ensure that the quota is not abused?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND

**BROADCASTING (KUMARI KUM-
UBHEN M. JOSHI): (a) FTI received**

the following raw stock from HPT in last 5 yeears:

Year	35mm Release Positive (in feet)	16mm realease positive (in feet)	35mm sound Negative (in feet)	16mm sound negative (in feet)
1975	8,40,000	65,000	5,36,000	..
1976	2,00,000	2,29,000
1977	5,56,000	2,60,000	75,000	..
1978	5,68,000	..	1,61,000	8,000
1979	10,55,000	1,00,000	3,42,000	35,000
	32,19,000	6,54,000	11,14,000	43,000

(b) As the raw film is not a controlled commodity, the Hindustan Photo Films does not take any steps to ensure that the footage issued by them is not abused. Consumption of raw film in the Film and Television Institute of India, Pune, is governed by the norms laid down by its Academic Council.

Ordinances

2983. SHRI A. K. ROY:

SHRI ASHFAQ HUSSAIN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) number of ordinances promulgated by the Centre in the last twenty years with year-wise break-up in details;

(b) names of the ordinances and the year dealing with the detention without trial in the same period;

(c) number of ordinances that were allowed to lapse and that converted into Acts with year-wise break-up for the same period;

(d) whether there is sudden increase in the ordinance making since the present Government have come in January, 1980; and

(e) if so, facts in detail?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS
(SHRI P. SHIV SHANKAR): (a)—

Year	Number of ordinances promulgated
1960	1
1961	3
1962	8
1963	Nil
1964	3
1965	7
1966	13
1967	9
1968	13
1969	10
1970	5
1971	23
1972	9
1973	4
1974	15
1975	29
1976	16
1977	16
1978	6
1979	12